

Manipulation made by Cooperative Societies Holding Goods Handling Contracts (Northern Railway)

5790 SHRI SUBHASH AHUJA Will the Minister of RAILWAYS be pleased to state

(a) the traffic handled at Allahabad, Mirzapur, Naini, JuhI TPT, Kanpur Central Goods Shed and Tundla as per individual items of Schedule of Rates separately during the period January, 1974 to May 1977 year-wise by the Co-operative Societies holding Goods handling contracts on Northern Railway,

(b) whether Government are aware that the Cooperative Societies manipulated certain items of schedule in collusion with Railway Staff as the rates sanctioned under those items were abnormally high and speculative, and

(c) if so what steps are proposed to be taken in the matter to avoid unintended payment to the Societies?

THE MINISTER OF RAILWAYS (PROF MADHU DANDAVATE,
(a) to (c) The information is being collected and will be laid on the Table of the Sabha

Breach of agreement by Contractors for Cycle Stand at Allahabad

5791 SHRI JAGDAMBI PRASAD YADAV Will the Minister of RAIL

WAYS be pleased to refer to the reply given to Unstarred Question No 2012 on 28 6 1977 regarding allotment of cycle stand contract at Allahabad and state

(a) the specific measurement given in tender documents for storage of Cycles/Scooters

(b) the extent to which encroachment had/has been done by the existing Contractors together with date of encroachment and exact charges calculated in terms of the agreement,

(c) whether an Agreement was executed by the Railway on Non-judicial Stamp Paper embodying the terms and conditions given in the Tender Documents and the exact date on which such an agreement was executed, and

(d) whether Government are aware that the Contractor is functioning in specific breach of terms and conditions of tenders and such violations are being shielded by the local authorities for their personal gains?

THE MINISTER OF RAILWAYS (PROF MADHU DANDAVATE)
(a) and (b) A statement is attached

(c) and (d) No agreement was executed Since the contractor failed to execute the agreement despite repeated notices he has been served with a notice for termination of contract

Statement

(a) The specific measurement given in tender documents is as under —

(i) On City side 15 24M X 11 58M
(ii) Civil Line side 10 45M X 9 35M

(b) The encroachment details are as under —

Area encroached		Date from which encroached	Encroachment charges
Civil Line side	94 50Sq M	1-11 76 to 6-1-77	} 557 16
	169 98	7-11-77 to 14-2-77	
City side	158 885	1 11 76 to 6 1-77	} 1234 24
	Do.	15-2-77 to date.	

N B From 7 1-77 to 14 2 77—The stand on city side was utilised by the Railway as Clock room for Kumbh Mela traffic